

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No.26**

**CP No. 166/58 (3)/PB/2022**

**IN THE MATTER OF:**

Anju Sahni

.... Petitioner/Applicant

Vs.

Sassy Exports Private Limited

.... Respondent

**Order Under Section 58 (3) of the Companies Act, 2013**

**Order delivered on 31.08.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE & VC)**

**PRESENT:**

For the Petitioner : Mr. Sajeve Deora, Sr. Adv., Ms. Bharti Badesra,  
Ms. Shivleen Pasricha, Advs.  
For the Respondent : Ms. Archana Lakhota, Mr. Bikram  
Bhattacharyam, Advs. for the R-1  
Ms. Tanu Bhardwaj, Mr. Karan Khaitan, Advs.  
for the R-2 & R-3

**ORDER**

**IA(CA)-94/2023**

The prayer in this application is as follows:

- “a) Allow the present application and direct impleadment of the Applicant in the captioned petition as a respondent; and  
b) Direct Respondent No. 1 to file the amended memo of captioned petition; and  
c) Pass any other order(s) as may be deemed fit in the interest of justice.”*

Ld. Counsel Mr. Sajeve Deora appeared on behalf of the Applicant and requested to allow the prayer.

Ld. Counsel Ms. Archana Lakhota appeared on behalf of the Respondent and stated that she has no objection and seeks time to file the reply to the main petition.

**Accordingly, IA(CA)-94/2023 stands allowed.**

At the request, list the matter along with all the other pending applications for a physical hearing **on 12.10.2023.**

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

31.08.2023  
Vinod Arora